

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 324/TL/2024

**Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 3rd December, 2024

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of the transmission licence to Beawar-Mandsaur Transmission Limited.

**And
In the matter of**

Beawar - Mandsaur Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016.

Address for Correspondence:
C/o ED (TBCB), Power Grid Corporation of India Limited
Saudamini, Plot no.2, Sector -29, Gurgaon-122001.

...Petitioner

Vs

1. Central Transmission Utility of India Limited,
Saudamini, Plot No.2, Sector -29,
Gurgaon-122001.

2. PFC Consulting Limited,
9th Floor, A-Wing, Statesman House,
Connaught Place, New Delhi-110001.

3. Acme Cleantech Solutions Private Limited,
Plot No. 152, Sector-44,
Gurugram-22002, Haryana.

4. Teq Green Power XV Private Limited,
8th Floor, DLF Square, Jacaranda Marg,
DLF Phase-2, Sector-25, Gurugram-122002, Haryana

5. Eden Renewable Cadet Private Limited,

Unit No. 236 B & C, First Floor,
DLF South Court, Saket, Delhi-110017.

6. Enren-I Energy Private Limited,

Sixth Floor, Unit No. 3,4 & 5, Fountainhead Tower-2,
Viman Nagar, Phoenix City,
Pune- 411014, Maharashtra.

7. Avaada Energy Private Limited,

C-11, Sector-65, Gautam Buddha Nagar,
Noida, Uttar Pradesh.

8. Anboto Solar Private Limited,

Level 1, Southern Park Building,
D-2 District Centre Saket, New Delhi -110017.

9. Gamma Renewables India Project One Private Limited,

208, Tower B, Pioneer Urban Square,
Sector 62, Gurugram-122005, Haryana.

10. ReNew Sun Power Pvt. Limited,

Auxo Sunlight Private Limited,
Commercial Block -1, Golf Course Road,
DLF City, Zone 6,
Sector 43, Gurgaon- 122009.

11. Juniper Green Energy Private Limited,

Plot No. 18, 1st Floor, Institutional Area,
Sector 32, Gurugram, Haryana.

12. AMP Energy Green Private Limited,

309, Rectangle One, Behind Sheraton Hotel,
Saket, New Delhi -110017.

13. ABREL (RJ) Projects Limited,

Aditya Birla Renewables Subsidiary Limited,
8th Floor, Parsvnath Capital Towers,
Bhai Vir Singh Marg,
New Delhi.

14. ReNew Solar Power Pvt. Limited,

Auxo Sunlight Private Limited,
Commercial Block -1, Golf Course Road,
DLF City, Zone 6,
Sector 43, Gurgaon- 122009.

15. Radiant Star Solar Park Private Limited,

D59, Sector 63, Noida,
Uttar Pradesh.

16. Helia Energy Park Private Limited, C/o Provoltus Energy,
Corporatedge, Level 6, Two Hoizon Centre,
Golf Course, Road Gurugram, Haryana.

17. EG Saur Urja Pvt. Limited,
D.No.8-2-610/68/1,2,3, Accord Blu,
5th Floor Road.No.10, Banjara Hills,
Hyderabad, Telangana.

**18. SPRNG Pavana Urja Private Limited,
SPRNG Power Pvt. Limited,
SPRNG Akshaya Urja Private Limited,
SPRNG Energy Private Limited**
A -001, Upper Ground, P-5,
Pentgaon Tower, Magarpatta City Hadapsar,
Pune– 411028, Maharashtra.

**19. Green Infra Clean Wind Technology Limited,
Green Infra Clean Solar Farms Limited,**
5th Floor, Tower C, Building No. 8,
DLF Cybercity, Gurugram-122002, Haryana.

20. Utkrrisht Solar Energy Private Limited,
Unit No 208 & 209, Tower B,
Pioneer Urban Square, Second Floor,
Sector 62, Gurugram– 122005, Haryana.

**21. Juniper Green Stellar Private Limited,
Juniper Green Beta Private Limited,
Juniper Green Energy Private Limited,**
Plot No. 18, 1st Floor, Institutional Area,
Sector 32, Gurugram, Haryana.

**22. BN Hybrid Power-1 Private Limited,
BN Dispatchable-1 Private Limited,**
Unit 4A, 2nd Floor, Infinity Tower A,
DLF Cyber City, Gurugram-122002 (Haryana).

23. Cannice Renewables Energy Private Limited,
401, D-1, 4th Floor, Salcon Rasvillas,
Saket District Centre, Saket, Delhi.

24. NTPC Renewable Energy Limited,
NETRA Building, E-3, Ecotech-II, Udyog Vihar,
Greater Noida-201306.

25. Luceo Solar Private Limited,
Office 203, Pentagon P-3, Level 2,
Magarpatta City Hadapsar,

Pune– 411028 (Maharashtra).

26. Serentica Renewables India Private Limited,
DLF Cyber Park, 9th Floor,
Udyog Vihar Sector 20,
Phase 3, Gurugram, Haryana.

27. Abu Renewables India Private Limited,
14th Floor, Tower B, Vatika Towers,
Suncity Sector-54, Gurgaon, Haryana.

28. Frugal Energy Private Limited,
D59, Sector 63, Noida,
Uttar Pradesh.

29. Seven Renewable Power Private Limited,
S2904, 29th Floor, World Trade Centre,
Brigade Gateway Campus, Karnataka.

30. Bhadla Three SKP Green Ventures Private Limited,
First floor, B2/18, Gandhi Path,
Chitrakoot scheme,
Vaishali Nagar, Jaipur, Rajasthan.

31. TP Saurya Limited,
C/o The Tata Power Company Limited,
Corporate center A,
Sant Tukaram Road,
Carnac Bunder, Mumbai-400009 (Maharashtra).

32. Sourya Manthan Renewable Energy Private Limited,
401, D-1, 4th Floor, Salcon Rasvillas,
Saket District Centre,
Saket, Delhi.

33. Proteus Energy Private Limited,
9th Floor, My Home Twitza, Plot No.30/A,
TSIIC Hyderabad Knowledge City,
Raidurg Hyderabad-500081 (Telangana).

34. Juniper Green Cosmic Private Limited,
Plot No. 18, 1st Floor, Institutional Area,
Sector 32, Gurugram, Haryana.

35. MRS Buildvision Private Limited,
306A, D-2, Southern Park,
Saket District Centre, Saket- 110017 (New Delhi).

36. Sunbreeze Renewables Nine Private Limited,
Office No 520, P-5 Floor,

Urbtech Building Park, Sector-153, Noida,
Gautam Buddha Nagar- 201301 (Uttar Pradesh).

**37. Sunsure Solarpark RJ One Private Limited,
Sunsure Solarpark Fourteen Private Limited,**
1101A-1107, 11th Floor,
BPTP Park Centra Jal Vayu Vihar,
Sector 30, Gurugram-122001 (Haryana).

38. Saimaa Solar Private Limited,
5th Floor, North Tower,
M3M Tee Point, Sector65 Golf Course Extension Road,
Gurgaon-122018 (Haryana).

**39. SPRNG Power Private Limited,
SPRNG Urja Private Limited,
SPRNG Akshaya Urja Private Limited,
SPRNG Energy Private Limited,
SPRNG Pavana Urja Private Limited,**
Off A -001, Upper Ground, P-5,
Pentgaon Tower, Magarpatta City Hadapsar,
Pune– 411028 (Maharashtra).

40. Adani Solar Energy AP Three Limited,
4th Floor, South Wing, Adani Corporate House Shantigram,
S G Highway, Ahmedabad-382421 (Gujarat).

41. Shudh Solar Power Private Limited,
Shop No. 303, City Pearl, Opp. Ganguar Hotel,
M.I. Road, Jaipur- 302001 (Rajasthan).

**42. Hazel Hybren Private Limited,
Furies Solren Private Limited,**
B-Block, 6th Floor, Embassy 247,
Vikhroli West, Mumbai- 400083 (Maharashtra).

43. Solarcraft Power India 4 Private Limited,
109, First Floor, Rishabh IPEX Mall,
IP Extension Patparganj, Delhi- 110092.

44. AM Green Energy Private Limited,
MyHome Twitza, 5th Floor, Plot No. 30/A,
Survey No. 83/1 APIIC Knowledge,
city of Rai Durg, Rangareddy district,
Hyderabad-500081 (Telangana).

45. Iraax International (Opc) Private Limited,
R-3, Tilak Marg, civil Lines,
Jaipur-302005 (Rajasthan).

46. Clean Max Gamma Private Limited,
First Floor, Clean Max Enviro Energy Solutions Private Limited,
The Peach Tree Complex,
Sushant Lok Phase I, Gurugram-122009 (Haryana).

47. Deshraj Solar Energy Private Limited,
Plot no 51 & 51, M-Powered Building,
Phase-IV, Udyog Vihar, Gurgaon.

48. First Energy Private Limited,
Unit No. 601, 6th Floor, Cello Platina,
Fergusson College Road, Shivajinagar,
Pune- 411005 (Maharashtra).

49. Project Nine Renewable Power Private Limited,
S 2904, 29th Floor, World Trade Center,
Brigade Gateway Campus, #26/1,
Dr. Rajkumar Road,
Malleswaram-Rajaji Nagar, Bangalore-560055.

50. Chandigarh Electricity Department,
UT-Chandigarh, Div-11, Opposite, Transport Nagar,
Industrial Area Phase-I, Chandigarh.

51. BSES Rajdhani Power Limited,
AVP (PMG), PMG Office, 2nd Floor B-Block,
Nehru Place-110019 (New Delhi).

52. BSES Yamuna Power Limited,
Asstt. Vice President (PMG),
Shakti Kiran Bldg, Second Floor,
Karkardooma-110032 (New Delhi).

53. New Delhi Municipal Council,
AAO (Commercial), 19th Floor, NDMC, Palika Kendra,
Sansad Marg- New Delhi-110001.

54. Tata Power Delhi Distribution Limited,
Power Management Group,
Technology Centre, Near PP-3 Grid Sub Station,
Opp. PP Jewellers, Netaji Shubhash Place,
Pitampura, New Delhi -110034

55. Himachal Pradesh State Electricity Board,
PR&ALDC, HPSEB Ltd, 132 KV S/S Tutu,
Shimla-171011 (Himachal Pradesh).

56. Haryana Power Purchase Centre,
Shakti Bhawan, Energy Exchange, Panchkula.

57. Power Development Department,
Jammu Jammu SLDC Building, 1st Floor, Gladni,
Power House Narwal, Jammu, J&K.

58. Punjab State Power Corporation Limited,
Shed No. T-1A, Thermal Designs,
Patiala-147001 (Punjab).

59. HVDC Dadri, POWERGRID,
B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi -110016.

60. HVDC Rihand, POWERGRID,
B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

61. Ajmer Vidyut Vitran Nigam Limited,
Rajasthan Urja Vikas Nigam Limited, 132 KV,
Sub- Station Building,
Calgiri Road, Malviya Nagar, Jaipur-302017 (Rajasthan).

62. Jodhpur Vidyut Vitran Nigam Limited,
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub-station Building,
Calgiri Road, Malviya Nagar, Jaipur-302017 (Rajasthan).

63. Jaipur Vidyut Vitran Nigam Limited,
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road, Malviya Nagar, Jaipur-302017 (Rajasthan).

64. North Central Railway,
DRM Office, Nawab Yusuf Road
Lucknow-211011.

65. Uttarakhand Power Corporation Limited,
Urja Bhjawan, Kanwali Road,
Dehradun-248001, Uttarakhand.

66. Uttar Pradesh Power Corporation Limited,
Fund Management,
Shakti Bhawan, 14 Ashok Marg, Lucknow, UP.

67. AD Hydro Power Limited,
Bhilwara Towers, A-12, Sector-1,
Noida-201301.

68. GMR Kamalanga Energy Limited,
25/1 Skip House, Museum Road,
Museum Road, Bangalore- 560025 (Karnataka).

69. MB Power (Madhya Pradesh) Limited,
239, Okhla Industrial Estate, Phase –III,
New Delhi-110020.

70. HVDC Agra, POWERGRID,
B-9, Qutub Institutional Area, New Delhi.

71. HVDC Balia, POWERGRID,
B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi 110016.

72. HVDC Bhiwadi, POWERGRID,
B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.

73. HVDC Kurukshetra, POWERGRID,
B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi 110016.

74. Northern Indian Railway,
Sr. DEE, TRD, Delhi Division,
Central Delhi.

75. Noida Power Company Limited,
Electric Sub Station Knowledge Park IV,
Greater Noida-201310, U.P

76. Northern Railways,
Sr. DEE/ TRD, DRM Office,
Hazratgan Lucknow – 226001.

77. Chhattisgarh State Power Distribution Co. Limited,
CSPDCL, Post: Sundernagar, Dangania,
Raipur-492013.

78. Goa Electricity Department-WR,
Goa Electricity Dept Curti,
Ponda-403401.

79. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhavan,
Racecourse Vadodara – 390007.

80. Heavy Water Board,
O Floor, Vikram Sarabhai Bhavan, Trombay, Anushaktinagar,
Mumbal – 400094 (Maharashtra).

81. HVDC Bhadrawati, PGCIL
RHQ, WR-I, Sampriti Nagar,

Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026 (Maharashtra).

82. HVDC Vindhyachal, PGCIL,
RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026 (Maharashtra).

83. M.P. Power Management Company Limited,
14, Shakti Bhawan, Rampur,
Jabalpur- 482008.

84. MSEDCL
Plot No 9, "Prakashgad",
A K Marg, Bandra East, Mumbai-400051.

85. ACB India Limited,
7th Floor, Corporate Tower,
Ambience Mall, NH-8,
Gurgaon-122001(Haryana).

86. Torrent Power Limited,
Torrent Power Limited,
Naranpura Zonal Office, Sola Road,
Ahmedabad-380013.

87. Thermal Powertech Corporation India,
6-3-1090, Clock C, Level 2, TSR, Towers,
Rajbhavan Road,
Somajiguda, Hyderabad-500082 (Telangana).

88. BARC,
Bhabha Atomic Research Centre,
Anushakti Nagar,
Mumbai– 400085 (Maharashtra).

89. GMR Warora Energy Limited,
Plot B-1, GMR Warora Energy Ltd,
Mohabala MIDC Growth Centre,
Post-Warora, Dist – Chandrapur-442907 (Maharashtra).

90. HVDC Champa,
PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026 (Maharashtra).

91. West Central Railway Head Office,

General Manager's Office,
Electrical Branch, Jabalpur– 482001.

92. Western Railway,
Office of Chief Electrical Engineer Mumbai.

93. DB Power Limited- Untied,
Opp. Dena Bank, C-31, G- Block Mumbai.

94. Chhattisgarh State Power Trading Co. Limited,
2nd Floor, Vidyut Sewa Bhawan, Raipur.

95. TRN Energy Private Limited-Untied,
7th Floor, Ambience Office Block Gurugram.

96. Adani Power (Mundra) Limited,
Adani Corporate House,
Shantigram, Near Vaishnavdevi Circle,
S G Road Ahmedabad- 382421.

97. Raigarh HVDC Station,
RPT HVDC Office, Hebbal,
Bangalore- 560094.

98. Arcelor Mittal Nippon Steel India Limited,
27, AMNS House, 2th KM Surat Hazira road,
Hazira-394270 (Gujarat).

99. Central Railway,
Pcee's Office 2nd Floor Parcle Building,
CSMT Mumbai-400001.

**100. Dadra and Nagar Haveli and Daman and
Power Distribution Corporation Limited,**
1st & 2nd Floor, Vidyut Bhavan, NexSilvassa & Daman.

101. MPSEZ Utilities Limited,
3rd Floor, Adani Corporate House, Ahmedabad.

...Respondents

Parties present:

Shri L. Aditya Mahesh, BMTL
Shri Vikas Kumar, BMTL
Ms. Sriya Polepally, RIVAPTL
Shri Shashank Singh, RECPDCL
Shri Siddharth Sharma, CTUIL

ORDER

The Petitioner, Beawar - Mandsaur Transmission Limited (hereinafter referred

to as “the Petitioner”), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “Transmission Licence Regulations”) to establish the Inter-State transmission system for the “Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) Part D” on a Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date	Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Beawar- Mandsaur PS 765 kV D/c line along with 240 MVAR switchable line reactor for each circuit at each end <ul style="list-style-type: none"> • 765 kV, 240 MVAR switchable line reactors at Beawar-2 Nos. • 765 kV, 240 MVAR switchable line reactors at Mandsaur PS- 2 Nos • Switching equipment for 765 kV, 240 MVAR switchable line reactors at 	24 months from SPV acquisition	100%	All elements of scheme are required to be commissioned simultaneously as their utilization is dependent on each other.

	<p>Beawar-2 Nos.</p> <ul style="list-style-type: none"> • Switching equipment for 765 kV, 240 MVAR switchable line reactors at Mandsaur PS- 2 Nos. • Spare Reactor (1-ph, 1x80 MVA) unit at 765/400 kV Beawar S/s 			
2.	<p>2 No. of 765 kV line bays each at Beawar S/s & Mandsaur S/s</p> <ul style="list-style-type: none"> • 765 kV line bays - 4 Nos. (2 Nos. each at Beawar S/s and Mandsaur PS) 			

Note:

i) Developer of Mandsaur PS to provide space for 2 Nos. of 765 kV line bays at Mandsaur S/s along with the space for switchable line reactor.

ii) Developer of Beawar S/s to provide space for 2 Nos. of 765 kV line bays at Beawar S/s along with the space for switchable line reactor.

iii) Switchable line reactors to be implemented with NGR bypass arrangement.”

2. The Petitioner has made the following prayers:

“(a) Grant Transmission Licence to the Applicant;

(b) Allow the sharing and recovery of Transmission Charges for Inter-State Transmission System for “Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) Part D” as per Sharing of Inter-state Transmission Charges and Losses CERC Regulations 2020 and any other amendment thereon issued from time to time by CERC;

(c) Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case.”

Hearing dated 17.10.2024

3. During the course of the hearing on 17.10.2024, the representative of the Petitioner submitted that the Petitioner has complied with the requirements, including

publication of notice(s) under the provisions of the Transmission Licence Regulations. Additionally, CTUIL has submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. The representative of CTUIL confirmed that CTUIL has already issued its recommendations for the grant of a transmission licence to the Petitioner Company. The representative of CTUIL further submitted that while five packages, namely Part A through Part E, form part of the comprehensive transmission scheme for Rajasthan Phase IV, Part 2 (5.5 GW), which ought to have been commissioned concurrently, there exists a discrepancy of three days between their respective Scheduled Commercial Operation Dates (SCODs). The representative of CTUIL that this issue has already been raised in the National Coordination Team (NCT) meeting(s), wherein the NCT has directed the BPC and REDPDCL to align the SCODs of these packages.

4. Vide Record of Proceedings for the hearing 17.10.2024, the parties were directed to file their respective replies and rejoinder. However, no reply has been filed by the Respondent despite notice.

5. CTUIL, vide Record of Proceedings for the hearing dated 17.10.2024, was directed to file the following information on an affidavit:

(i) What is the SCOD of the Beawar sub-station.

(ii) Schematic diagram indicating the transmission schemes Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part A to E, H1 and H2, their associated upstream and downstream elements and the status of the associated upstream and downstream elements.

(iii) Schedule 1 of the TSA for the transmission service agreement covered under the present Petition provides that "Implementation of A, B, C, D, E, F,

H1, H2 packages shall be aligned”. However, the NCT, as per minutes of the meeting dated 23.8.2024, it was decided that RECPDCL may align its packages of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) (Part-A, C & E) to Part-B& D. Clarify whether required amendment has been made in the TSA accordingly?

(iv) Whether each of the packages A, B, C, D, E, F, H1 and H2 can be utilized independently, or utilization of any package is dependent on another package?

6. In response to the above direction, CTUIL has not submitted the information called for despite granting sufficient time.

7. The Petitioner has submitted that in accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by the Ministry of Power, Government of India, under Section 63 of the Act, PFC Consulting Limited (hereinafter referred to as “PFCCL”) was notified by the Ministry of Power, Government of India, vide Gazette Notification. No. CG-DL-E-06092023-248580 dated 4.9.2023 as the Bid Process Coordinator (BPC) for the purpose of selection of bidder as the Transmission Service Provider (TSP) to establish the Inter-State transmission system for “Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) Part D” on a Build, Own, Operate and Transfer (BOOT) basis.

8. PFCCL, in its capacity as the BPC, initiated the bid process on 19.10.2023 and completed the same on 22.8.2024 in accordance with the Guidelines. Power Grid Corporation of India Limited was selected as the successful bidder, having quoted

the lowest transmission charges of Rs. 1819.81 million per annum in order to provide the transmission services of the transmission system.

9. The RfP was issued on 19.10.2023. At the RfP (Technical and Financial) stage, three bidders, namely, (i) Power Grid Corporation of India Limited, (ii) Tata Power Company Limited, and (iii) Sterlite Grid 11 Limited, submitted their offers. The RfP (Technical bids) of the three bidders were opened by the Bid Opening Committee in the Central Electricity Authority on 28.3.2024 in the presence of the bidder's representatives. Based on the recommendation of the BEC, the RfP (Financial) Bids-Initial Price Offers of the three bidders were opened on 30.4.2024. The lowest Initial Price Offer discovered (Best Deal) at the MSTC portal was Rs. 2196.10 million per annum. The details of the quoted transmission charges by the bidders are given below:

Sr. No.	Name of the Bidder	Quoted transmission charges (in Rs. million per annum)	Ranking of Bidders based on Quoted Transmission Charges
1.	Power Grid Corporation of India Limited	2196.10	L1
2.	The Tata Power Company Limited	2300.00	L2
3.	Sterlite Grid 11 Limited	2311.10	L3

10. As per Clause 3.5.1 of the RfP document, Initial Offers shall be ranked on the basis of ascending order for the determination of the qualified bidders. The bidders holding the first fifty per cent of the ranks (with any fraction rounded off to a higher integer) or four Bidders, whichever is higher, shall be considered to be qualified for participating in the electronic reverse auction stage and submitting their final offer.

11. The e-reverse auction of three bidders was carried out at the MSTC portal on 1.5.2024. The following transmission charges, as quoted by each bidder, emerged:

Sr. No.	Name of the Bidder	Final Quoted transmission charges (in Rs. million per annum)	Rank
1.	Power Grid Corporation of India Limited	1819.81	L1
2.	The Tata Power Company Limited	1824.38	L2
3.	Sterlite Grid 11 Limited	1903.78	L3

12. As per the Bid Evaluation Report dated 3.5.2024, Power Grid Corporation of India Limited emerged as the successful bidder with the lowest quoted transmission charges of Rs. 1819.81 million per annum. BEC, vide its certificate dated 3.5.2024, has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power under Section 63 of the Act. BEC has further certified that the transmission charges discovered through the e-reverse auction are acceptable.

13. Consequent to its selection as the lowest bidder, a Letter of Intent (LoI) was issued to Power Grid Corporation of India Limited by the BPC on 9.5.2024, which was accepted by Power Grid Corporation of India Limited. Under the terms of RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

- (a) Provide Contract Performance Guarantee in favour of Central Transmission Utility of India Limited (CTUIL);
- (b) Execute Share Purchase Agreement and Transmission Service Agreement;
- (c) Acquire, for the Acquisition Price, 100% equity share of Beawar-Mandsaur Transmission Limited from PFC Consulting Limited along with all its related assets and liabilities;
- (d) Make an application to this Commission for the adoption of transmission charges, as required under Section 63 of the Act; and

(e) Apply to this Commission for the grant of a transmission licence;

14. The Petitioner has furnished the Contract Performance Guarantee (CPG) in favour of Nodal Agency, i.e. CTUIL, for Rs. 52 crores on 22.8.2024 and has acquired a hundred per cent equity holding in Beawar-Mandsaur Transmission Limited on 22.8.2024. The Petitioner entered into a Transmission Service Agreement (TSA) with CTUIL on 22.8.2024.

15. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word "person" has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act 2013. The main objective of the Petitioner Company is as under:

"To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time"

16. Section 15(1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified the Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State

transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. Regulation 10(1) of the Transmission Licence Regulations provided that in case the licensee has been selected for implementation of the project in accordance with the competitive bidding guidelines, the transmission tariff in terms of the Transmission Service Agreement shall be adopted by the Commission under Section 63 of the Act. The Project under consideration has been identified for development under competitive bidding by a competent authority, and the selection of the project developer, Beawar- Mandsaur Transmission Limited, has been certified to have been made in accordance with the Guidelines for competitive bidding.

17. Regulation 5 of the Transmission Licence Regulations, 2024 provides for the procedure for the grant of a transmission licence as under:

“(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under sub-section (1) of section 15 of the Act.

(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through e-mail on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.

(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.

(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.

(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.

(7) In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.

(8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.

(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant:

Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application:

Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.

(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.

(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the

applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.

(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.

(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."

18. The Petitioner has approached the Commission with a separate application for the adoption of transmission charges in respect of the transmission system, which is presently under consideration of the Commission, and the order in that Petition will be issued separately. The Petitioner has filed the present Petition for the grant of a transmission licence in accordance with the provisions of the Transmission Licence Regulations. The Petitioner has submitted proof of service of the copies of the application on the BPC, CTUIL and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to Beawar-Mandsaur Transmission

Limited with respect to the transmission system as per the details given in paragraph 1 above.

19. The Petitioner has made the Application as per Form-I and paid a fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the application on the beneficiaries of the transmission project for the Project. The transmission charges quoted by the Petitioner, which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 1819.81 million per annum. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee.

20. The Petitioner has published the notices on the e-filing portal of the Commission and on its website in Form-II in English and in Hindi . The Petitioner has also published the notice digitally in all editions of the Times of India (English) and Rajasthan Patrika (Hindi) on 4.9.2024. In response, no objection has been received from the general public to the notices.

21. The Petitioner has served the copy of the application on the Central Transmission of Utility of India Limited (CTUIL) as required under Section 15(3) of the Act and Regulation 5(3) of the Transmission Licence Regulations. CTUIL, vide its letter dated 9.9.2024, has recommended the grant of a transmission licence to the Petitioner. The Relevant portions of the said letter dated 9.9.2024 are extracted as under:

“This is with reference to Petition having diary no. 555/24 filed by M/s Beawar - Mandsaur Transmission Limited (BMTL) before Hon'ble Commission for grant of Transmission License to facilitate implementation of "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part D". In this regard, following is submitted:

- *Renewable Energy Zones (REZs) were identified by MNRE/SECI with a total capacity of 181.5 GW for likely benefits by the year 2030 in eight states. This includes 75 GW REZ potential in Rajasthan comprising of 15 GW Wind and 60 GW Solar. In this regard, a comprehensive transmission*

scheme for evacuation of 75 GW RE potential (45GW evacuation capacity) from Rajasthan is already evolved, which includes transmission scheme for total evacuation requirement of 5.5 GW (Ph-IV: Part-2) from Jaisalmer/Barmer Complex (Fatehgarh-IV: 4 GW, Barmer-I: 1.5 GW). Above transmission scheme was agreed in the 14th and 18th CMETS-NR meeting held on 23.12.2022 & 28.04.2023 respectively. Extracts of the minutes of 18th CMETS-NR meetings are enclosed at Annexure-I. The subject transmission project was also agreed as part of above-mentioned transmission scheme. The detailed scope of the subject scheme is attached at Annexure-II.

- Subsequently the scheme was agreed in 61st & 65th NRPC and 46th WRPC meeting held on 26.12.2022, 21.04.2023 & 03.02.2023 respectively as well as in 14th National Committee on Transmission (NCT) held on 09.06.2023. Extract of minutes of 65th NRPC and 46th WRPC meetings are attached at Annexure-III. Extract of the minutes of 14th NCT minutes are enclosed at Annexure-IV.
- Ministry of Power, Govt. of India vide gazette notification dated 04.09.2023 has identified M/s PFC Consulting Ltd. (PFCCL) as Bid Processing Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the above referred project through TBCB route. Subsequently, incorporation of 1x80 MVar (1-ph) spare Reactor unit at Beawar S/s, in the transmission scheme: "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/ Barmer Complex): Part D' was approved in 16 NCT meeting held on 30.11.2023. Extracts of Gazette Notification are enclosed at Annexure-V. Extract of the minutes of 16th NCT minutes are enclosed at Annexure-VI.
- As part of comprehensive transmission scheme, 765/400/220kV Fatehgarh-IV (Sec-2) and 765/400/220kV Barmer-I PS are to be established for RE injection. For evacuation of power from above pooling stations, 765/400kV Sirohi & Rishabdeo S/s are to be established along with interconnections through 765kV lines i.e. 765kV Fatehgarh-IV- Sirohi & Barmer-I PS-Sirahi, LILO of both ckts of 765 kV Fatehgarh-III - Beawar Dic line at Fatehgarh-IV (Sec-2) PS & 765kV Sirohi PS- Rishabdeo as well as 400kV interconnections i.e. Fatehgarh-IV (Sec-2) PS- Bhinmal (PG). For further dispersal of power towards load centers, 765kV high capacity corridor i.e. Rishabdeo -Mandsaur (WR), Beawar-Mandsaur (WR), LILO of one circuit of 765 kV Chittorgarh - Banaskanta D/c line at Rishabdeo as well as 400kV interconnections i.e. Sirohi PS-Chittorgarh (PG) is also being implemented. Further, 765/400/220kV Mandsaur & 765/400kV Kurawar S/s and associated transmission scheme in Western region is also being implemented as part of above scheme.
- The subject transmission scheme involves establishment of Beawar-Mandsaur 765kV D/c line with completion schedule as 24 months from effective date i.e. 22.08.2024. Implementation of this project shall facilitate onward transfer of power from RE generation proposed to be connected at

Fatehgarh-IV/Barmer-I PS in Western Rajasthan. Beawar S/s is under-construction with expected commissioning schedule as Mar 25 whereas Mandsaur S/s is to be implemented as part of Rajasthan SEZ Ph-IV Part-2 Part C with SCoD as 19.08.2026.

- *It is also to mention that as per the Gazette notification dated 04.09.2023, implementation of A, B, C, D, E, F, H1, H2 packages of Ph-IV Part-2 shall be aligned. The matter was also discussed in the meeting chaired by Secretary (Power) on 02.08.2024 and it was decided that BPCs to proceed with the handing over of SPVs. Further, as per MOP minutes of meeting to review the under-bidding projects held on 14.08.2024, Part A, B, C, D, E to be transferred by 16.08.2024. As per the deliberations in above meeting, it was decided that since bidding process of Part A, B, C, D, E has been completed in May'2024, awaiting for other parts, i.e. F1, F2 and H1 to complete, is not appropriate as these parts are taking considerable time. Subsequently, CTU vide email dated 19.08.2024 advised to align all packages (Part-A to E). Matter was again discussed in the 22nd NCT meeting held on 23.08.2024 wherein CEA indicated that as per TSA condition, RLDC at the stage of commissioning, may take care of such minor mismatch as per the stipulated conditions. After deliberations, NCT decided that RECPDCL may align its packages (Part-A, C & E) to Part-B & D package i.e. 22.08.2024. Copy of email dated 19.08.2024 is enclosed at Annexure-VII. Extract of the minutes of 22nd NCT minutes are enclosed at Annexure-VIII.*

Keeping above in view and based on details furnished by M/s BMTL, CTU in line with Section 15(4) of the Electricity Act, 2003, recommends grant of transmission license to M/s BMTL for executing the subject transmission scheme.

22. We have considered the submissions of the Petitioner, BPC, and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of SPVs, by 19.5.2024. Though Lol was issued on 9.5.2024, BPC, vide its letter dated 22.8.2024 in terms of Clauses 2.15.2 of RfP, extended the date up to 22.8.2024 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of the Nodal

Agency (CTUIL) for an amount of Rs. 52 crores on 22.8.2024 and acquired a hundred per cent equity-holding in the applicant company on 22.8.2024 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, TSP is required to apply to the Commission for the grant of a transmission licence within five working days of the issuance of the acquisition of the SPV to the successful bidder. The successful bidder, namely Beawar Mandsaur Transmission Limited, acquired the SPV on 22.8.2024. Accordingly, the TSP has filed the instant Petition through e-filing for the grant of a transmission licence on 30.8.2024.

23. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **15.12.2024**.

24. It is noted that the CTUIL has not submitted the information called for vide ROP dated 17.10.2024. We express our strong displeasure over the conduct of the CTUIL in disregarding the direction for filing the details as mentioned in the said ROP. However, we again direct CTUIL to file information called vide ROP dated 17.10.2024, on or before **6.12.2024**.

25. The Petitioner has undertaken that it shall implement the Project as per the provisions of the TSA. The Petitioner has also undertaken that the time overrun and cost overrun, if applicable, shall be claimed by the Petitioner in accordance with the

applicable provisions of the TSA read with the provisions of the Act, the bidding documents, and the regulations of the Central Electricity Regulatory Commission.

26. It is observed that as per Article 5.1.1 of the TSA, the TSP, at its own cost and expense, shall be responsible for designing, constructing, erecting, testing, and commissioning each element of the Project by scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built, and completed in a good workman-like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility-grade quality such that the useful life of the Project will be till the expiry date. Further, the design, construction, and testing of all equipment, facilities, components, and systems of the Project shall be in accordance with Indian Standards and Codes issued by the Bureau of India Standards. In this regard, the Petitioner has submitted that it would implement the Project as per the provisions of the TSA, including Articles 16.4, 5.1.1, and 5.4. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4 and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD.

27. The Petition shall be listed for the hearing on **16.12.2024**.

Sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson